

(a) whether the storm water drains in the service lanes behind Type IV Government flats in Sarojini Nagar, New Delhi has been covered by the N.D.M.C.;

(b) if so, the details in this regard;

(c) if not, the reasons for not covering the storm water drains in the service lanes of the aforesaid Government flats so far and when these are likely to be covered;

(d) whether there is no proper exit of water from these drains with the result that water accumulates therein causing insanitary conditions thereby causing a lurking danger of Malaria epidemic spreading in the entire area; and

(e) if so, the steps proposed to be taken by Government in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (e). The information is being collected and

will be laid on the Table of the Sabha.

Daily Wages for Labourers to Graphite Mines in Orissa

2301. SHRI BALGOPAL MISHRA: Will the Minister of LABOUR be pleased to state:

(a) the amount of daily wages being paid to the labourers engaged in graphite mines in Bolangir and Sambalpur district of Orissa;

(b) whether Government have received any complaint about payment of less than the fixed wages to these miners; and

(c) if so, the action taken by Government to rectify the same?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) The rates of daily wages including the special allowance, payable with effect from 1.4.90 is given below:—

<i>Category</i>	<i>Work above ground</i>	<i>Work below ground</i>
1	2	3
Unskilled	17.48	21.19
Semi-skilled/Unskilled Supervisory	21.79	26.12
Skilled	27.02	32.23
Clerical	27.02	—

(b) Yes, Sir. Some complaints have been received about less payments of minimum wages.

(c) Regional Labour Commissioner (C), Bhubanshwar has inspected the establishments and the inspection reports have been issued to the employers for their compli-

ance. The Labour Enforcement Officers have also been advised to take appropriate action under law against the defaulters.

Amendment to Emigration Act

2303. SHRI PRAKASH KOKO BRAHMBHATT:

SHRI B.N. REDDY:

Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to bring forward legislation to amend the Emigration Act;

(b) if so, the details thereof and the reasons therefor; and

(c) by what time final decision in this regard is likely to be taken?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b). There are no firm proposals in this regard so far.

(c) Does not arise.

Merits and De-Merits of Big Dams

2304. **SHRI A.K. ROY:** Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any study has been conducted to determine the relative advantages and disadvantages of big dams over mini dams in our country;

(b) if so, the details thereof including the costs for irrigating one acre of land by big, medium and mini dams;

(c) whether the plateau area of Chhotanagpur is ideal for mini dams; and

(d) if so, the steps taken to construct more such dams in this area?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (d). The construction of dams is basically a location specific issue and size of hydraulic struc-

tures are determined by a number of suitability factors, like, hydrology, topography, geological conditions, farmers' needs, environmental considerations and economic viability of the project. No generalisation is possible in this matter. Master Plan of a basin has to include an appropriate mix of these depending upon the physiographic and climatic characteristics of the region. Government of Bihar has also been requested to finalise the Master Plans of their valleys.

Cine Workers' Welfare Fund

2305. **SHRI SUDAM DESHMUKH:** Will the Minister of LABOUR be pleased to state:

(a) whether a fixed cess is levied on each feature film produced and censored in India for the Cine Workers Welfare Fund;

(b) if so, since when and the funds collected till 31 March, 1990;

(c) what is the criteria for disbursement of the Cine Workers Welfare Fund,

(d) how much fund has been sanctioned and actually disbursed so far; and

(e) whether representatives of cinema producers and cine workers are given due representation in the machinery of Fund disbursement?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) A cess at the rate of Rs. 1000 per feature film submitted to the Central Board of Film Certification, is levied and collected for financing the Cine Workers Welfare Fund

(b) The Cine Workers Welfare Cess act, 1981 under which cess is levied and collected, came into force with effect from 1st January, 1984. A sum of Rs. 48.20 lakhs